

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 3215/2016

Dated, this the 22nd day of September, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)

N.C. Goel,
S/o Mr. Damodar Dass,
R/o G-1106, Amrapali Sapphire,
Sector-45, Noida-201301.
Aged around 64 years

Presently posted at
Pusa Institute of Technology,
Pusa, New Delhi.

.... Applicant

(By Advocate : Sh. Sourabh Ahuja)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary,
Delhi Sachivalaya,
I.P. Estate, New Delhi-2.
2. Principal Secretary/Secretary,
Department of Training & Technical Education,
GNCT of Delhi,
Muni Maya Ram Marg,
Pitam Pura, Delhi-88.
3. Deputy Director (E-I),
Department of Training & Technical Education,
GNCT of Delhi,
Muni Maya Ram Marg,
Pitam Pura, Delhi-88.
4. Director,
Directorate of Education,
Old Secretariat,
Delhi-110054.
5. Deputy Director of Education (North),
Directorate of Education,
GNCT of Delhi,
Lancers Road, Delhi-54.
6. The Principal,
Pusa Institute of Technology,
Directorate of Training & Technical Education,
GNCT of Delhi, Pusa, New Delhi. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant, who is working as Lecturer (Physics) filed the present OA seeking the following reliefs:

“(a) direct the respondents to count the previous/past service (w.e.f. 20.11.1980 to 30.06.1998) of the Applicant rendered by him in Directorate of Education, GNCT of Delhi, for the purposes of pensionary benefits in terms extant instructions/ Rule 26(2) of CCS (Pension) Rules, 1972 and accord all the consequential benefits arising therefrom. And

(b) Award cost in favour of the applicant and against the respondents.

(c) pass any further order, which this Hon'ble Tribunal may deem fit, just equitable in the facts and circumstances of the case.”

3. It is submitted that the applicant made a representation vide Annexure - 14 dated 24.06.2016 ventilating his grievances to the respondents, however, no orders have been passed till date.

4. In the circumstances, OA is disposed of without going into the merits of the case by directing the 5th respondent to consider the representation of the applicant and pass appropriate speaking and reasoned order thereon within 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

/ns/

**(V. Ajay Kumar)
Member (J)**